

**In the National Company Law Tribunal, Jaipur**

**C.P. No.23/2016**

**TA No. 22/2018**

**UNDER SECTION 394/394 OF IBC**

**In the matter of:**

**MC Sharma Associates Consultants Pvt. Ltd. .... Applicant/Petitioners**

**Order delivered on 06.09.2018**

**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Sukirti Singh, Adv.

For Respondent(s) : Dr. Amol Shinde, DROC-DOL.

**ORDER**

Learned counsel for the petitioner is present. Upon the direction of the Hon'ble Principal Bench and consequent to the order by this Bench, namely Jaipur Bench, ROC, Jaipur makes a representation on behalf of RD that the report of RD has been communicated to NCLT, New Delhi when the matter was pending before it. Perusal of the records of this Tribunal discloses that the report of RD is available and that it has been filed by Diary No. 178/2018 dated 10.08.2018. Learned counsel for the petitioner represents that the copy of the report of RD as such has not been furnished. Let the same be furnished by ROC to learned counsel for the petitioner by today itself. Upon perusal of the report of RD the response, if any, shall be filed by the petitioner within a period of 10 days thereafter. It is also brought to the notice of this tribunal by learned counsel for the petitioner that



report of Income Tax, as well as of OL and ROC is also available on the record.

In the circumstances post the matter for final consideration on 04.10.2018.

SD

**(R. Varadharajan)**  
**Member (Judicial)**